FORM A
PUBLIC ANNOUNCEMENT

(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NECTAR LOYALTY MANAGEMENT INDIA LIMITED

1.	NAME OF CORPORATE PERSON	Nectar Loyalty Management India Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	September 12, 2011
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED /REGISTERED	Registrar of Companies, Mumbai
4.	CORPORATE IDENTITY NUMBER / ~~LIMITED LIABILITY IDENTITY NUMBER~~ OF CORPORATE PERSON	U74120MH2011PLC221894
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	A-503, Holy Plaza CHS Ltd, Noopur Complex Mira Road (E), Near Sheetal Nagar, Thane, Maharashtra -401107
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	22nd January, 2024
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	**Mr. Manish Gupta** **Add.** 207, Suchet Chambers, 1224/5, Bank Street, Near Faiz Road, Karol Bagh, New Delhi- 110005 **E-mail:** liquidation.nectar@gmail.com / manish@rmgcs.com **Contact No.** +91 92122 21110 **Reg. No.** IBBI/IPA-002/IP-N00153/2017-18/10400
8.	LAST DATE FOR SUBMISSION OF CLAIMS	21st February, 2024 (Within 30 days from the liquidation commencement date i.e. 22nd January, 2024)

Notice is hereby given that the **Nectar Loyalty Management India Limited** has commenced voluntary liquidation on **22nd January, 2024** [*liquidation commencement date*].

The stakeholders of **Nectar Loyalty Management India Limited** are hereby called upon to submit a proof of their claims, on or before **21st February, 2024** (30 days from the liquidation commencement date i.e. 22nd January, 2024) to the liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

For Nectar Loyalty Management India Limited

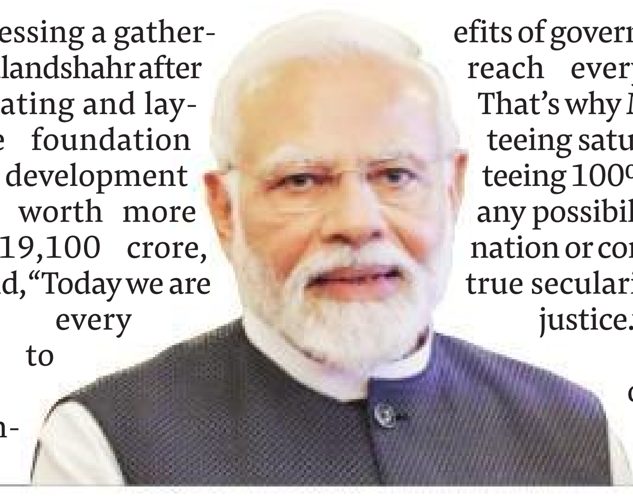
Liquidator

CS Manish Gupta
Liquidator of Nectar Loyalty Management India Limited
IBBI Reg. No: IBBI/IPA-002/IP-N00153/2017-18/10400
AFA valid upto 19.04.2024
E-mail: liquidation.nectar@gmail.com / manish@rmgcs.com
Address: 207, Suchet Chambers, 1224/5, Bank Street,
Near Faiz Road, Karol Bagh, New Delhi- 110005

Date: 25.01.2024
Place: New Delhi

People sound poll bugle for me: PM

DHEERAJ MISHRA
Bulandshahr, January 25



LAUNCHING A SLEW of development projects in western Uttar Pradesh in the countdown to the Lok Sabha polls, Prime Minister Narendra Modi said on Thursday that he only sounds the "bugle of vikas" (development) and it is the "janata janardan" (the people) who sound the election bugle for him.

Addressing a gathering in Bulandshahr after inaugurating and laying the foundation stone of development projects worth more than ₹19,100 crore, Modi said, "Today we are making every effort to ensure that benefits of government schemes reach every beneficiary. That's why Modi is guaranteeing saturation, guaranteeing 100%. This removes any possibility of discrimination or corruption. This is true secularism, true social justice."

The dreams of the poor, farmers, women and youth, he said, are the same in every society. Due to the efforts of the government, 25 crore people, he said, were brought out of poverty in the last 10 years.

"I saw some media reports saying that Modi will sound the election bugle today. Modi only sounds the bugle of vikas (development), Modi sounds the bugle for the welfare of the last person in the line," he said.

ADDRESS TO NATION ON EVE OF R-DAY

Ram temple landmark in India's history: President

DIVYA A
New Delhi, January 25

President Droupadi Murmu addressed the nation on Thursday

CALLING THE CONSECRATION ceremony at the new Ram temple in Ayodhya a "landmark in India's continued re-discovery of its civilisational heritage", President Droupadi Murmu on Thursday said the temple was an expression of people's faith, and a testament to their trust in the judicial process.

Addressing the nation on the eve of the 75th Republic Day, Murmu said: "Earlier this week, we witnessed the historic consecration ceremony of the idol of Prabhu Shri Ram in the glorious new temple constructed at his birthplace in Ayodhya... When this event will be seen in the wider perspective, the future historians will consider it a landmark in India's continued re-discovery of its civilisational heritage."

"The construction of the temple commenced after the due judicial process and the decision of the highest court of the land... Now it stands as a grand edifice, giving a befitting expression not only of people's faith but also as a testament to people's enormous trust in the judicial process," she said. On Wednesday, the Union cabinet had adopted a resolution congratulating Prime Minister Narendra Modi on the consecration ceremony, stating that while "the body of the country attained independence in 1947, the Pran Pratishtha of its soul was done on January 22, 2024," and "everyone experienced spiritual bliss". The resolution said Modi had fulfilled a dream that the "Indian civilisation had dreamt for five centuries".

On the eve of the consecration ceremony, the President had also penned a note to the Prime Minister, calling the event an uninhibited expression of the eternal soul of India. "We are fortunate to witness the commencement of a new cycle in the resurgence of our nation," she had said.

In her televised address on Thursday evening, Murmu said her heart was filled with pride at seeing "how far we have travelled despite adversities". "The 75th year of the Republic is truly a historic milestone in the journey of the nation in many ways. This is an especially festive occasion, just as we celebrated the unique greatness and diverse culture of our nation during the Azadi ka Amrit Mahotsav, when we completed 75 years of Independence," she said.

"Tomorrow is the day when we celebrate the commencement of the Constitution. Its Preamble begins with the words 'We, the People of Indi', highlighting the theme of the document, namely, democracy. In India, democratic system is much older than the concept of western democracy. That is the reason why India is called the 'mother of democracy'," she said.

Murmu said the country is in "the early years of Amrit Kaal, the period leading to the centenary of Independence", the time of "an epochal transformation". Reminding the citizens of their fundamental duties, she said: "These duties are essential obligations of every citizen towards making Bharat a developed nation when it completes 100 years of independence. Here, I think of Mahatma Gandhi who had rightly said, 'No people have risen who thought only of rights. Only those did so who thought of duties'."

The President also made a special mention of the birth anniversary of former Bihar chief minister Karpoori Thakur, who has been awarded the Bharat Ratna posthumously, calling him the "tireless champion of social justice". "Karpoori ji was one of the greatest advocates of backward classes who dedicated his life for their welfare. His life was a message. I pay my tribute to Karpoori ji for enriching public life through his contributions," she said.

The President also made a mention of several landmark events over the last one year, including the G-20 Summit, Chandrayaan landing on the Moon and passage of the women's Bill. "The G20 Summit also boosted India's emergence as the voice of the Global South, adding a necessary element to the international discourse," she said.

On the women's reservation Bill, she said: "When more women will be involved in matters of collective importance, our administrative priorities will be more in tune with the needs of the masses."

And on India's space achievements, she mentioned the proposed Gaganyaan mission, the country's first manned space flight. "We have always been proud of our scientists and technology experts, but now they are aiming far higher than before and delivering too," she said.

VELOX INDUSTRIES LIMITED

Regd. Office: 902 Filix Commercial Complex, opp Asian Paints L.B.S. Marg, Bhandup Mumbai 400078
Ph.: +91 2262536600, 9082267347 Email: veloxindustriesltd@gmail.com Website: veloxindustriesltd.in

EXTRACTS OF THE STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2023

Particulars	Quarter ended (Rs. In Lacs)			9 Months Ended		Year Ended
	31.12.2023	30.09.2023	31.12.2022	31.12.2023	31.12.2022	31.03.2023
Total income from operations (net)	0	0	0	0	0	0
Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	(7.25)	(4.01)	(4.18)	(14.71)	(0.96)	(15.36)
Net Profit for the period before Tax, (after Exceptional and/or Extraordinary items)	(7.25)	(4.01)	(4.18)	(14.71)	(0.96)	(15.36)
Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	(7.25)	(4.01)	(4.18)	(14.71)	(0.96)	(15.36)
Equity Share Capital	797.4	797.4	797.4	797.4	797.4	797.4
Face Value of Equity Share Capital	10	10	10	10	10	10
Earnings Per Share						
Basic	(0.09)	(0.05)	(0.05)	(0.18)	(0.01)	(0.18)
Diluted	(0.09)	(0.05)	(0.05)	(0.18)	(0.01)	(0.18)

1. The above results have been reviewed by the audit committee and approved by the Board of directors at the meeting held on 25.01.2024
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange website i.e.www.bseindia.com and Company website i.e. www.veloxindustriesltd.in

For and on Behalf of the Board of Directors of
VELOX INDUSTRIES LIMITED
Sd/-
Debashis Mukherjee
Managing Director & Chairman
DIN: 00537728

Place : Mumbai
Date : 25.01.2024

केनरा बैंक Canara Bank

A Govt. of India Undertaking

सिंडिकेट Syndicate

ARM-II BRANCH, MUMBAI
3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai – 400 001. **Tel.:** 022-22651128 / 29. **Email** : cb6289@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of movable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable properties hypothecated/charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorized Officer of Canara Bank, will be sold on "As is where is", "As is what is", and " Whatever there is" basis on **26.02.2024** for recovery of **Rs. 35,93,585.75** (as on **31.12.2023** plus further interest and charges from **01.01.2024**) due to Canara Bank from **M/s. Lucid Prints**, Industrial Plot No. A /227, 228 Trans Thane Creek Industrial Area, MIDC, Mhape, Navi Mumbai, District Thane - 400710.

Sl. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1.	Heidelberg S M-74-4-HSE-4, Printing Machine with special edition, high pile delivery with standard accessories, Make: Heidelberg Druckmaschinen, Aktiengesellschaftia (on as is where is basis) situated at Industrial Plot No. A /227, Trans Thane Creek Industrial Area, MIDC, Mhape, Navi Mumbai, district Thane-400710.	Rs. 60,00,000/-	Rs. 6,00,000/-

The Earnest Money Deposit shall be deposited on or before **20.02.2024 upto 5.00 p.m.**
Details of EMD and other documents to be submitted to service provider on or before **20.02.2024 up to 5.00 pm.**
Date up to which documents can be deposited with Bank is **20.02.2024.**
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website **(www.canarabank.com)** or may contact Mr. Paritosh Kumar, Chief Manager, Canara Bank, ARM II Branch, Mumbai (Mob. No. 8828328297) or Mr. Sumit Kumar Manager, (Mob No.: 9345332323) E-mail id : cb6289@canarabank.com during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd. Udyog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, Haryana. Pin-122015, Mr. Bhavik Pandya - Mob. No. 8866682937 (Contact No+911244302020/21/22/23/24, support@bankeauctions.com; maharashtra@c1india.com).

Sd/-
Authorised Officer
Canara Bank, ARM-II Branch

Date : 25.01.2024
Place : Mumbai

AUTOMOTIVE STAMPINGS AND ASSEMBLIES LIMITED

Regd Office: TACO House, Plot No. 20/B FPN085, V. G. Damle Path, Off Law College Road, Erandwane, Pune: 411004 | **Email** : cs@autostampings.com | **CIN:** L28932PN1990PLC016314

EXTRACT OF UNAUDITED RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023

(INR in Lakhs)

Sl. No.	Particulars	Quarter Ended		Nine Months Ended
		Dec. 31, 2023 (Unaudited)	Sept. 30, 2023 (Unaudited)	Dec. 31, 2023 (Unaudited)
1	Total income from operations	21,664.96	21,231.60	64,829.32
2	Net profit / (loss) for the period (before tax, exceptional and / or extraordinary items)	473.95	398.50	1,255.06
3	Net profit / (loss) for the period after tax (after exceptional and / or extraordinary items)	473.95	398.50	1,255.06
4	Total comprehensive income for the period [(comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax)]	471.13	395.70	1,246.61
5	Equity share capital (Face value INR 10/- each)	1,586.44	1,586.44	1,586.44
6	Reserves excluding revaluation reserves	–	–	–
7	Earnings / (Loss) per share (of INR 10/- each) (not annualised)			
	Basic: INR	2.99	2.51	7.91
	Diluted: INR	2.99	2.51	7.91

NOTES:
1. The above unaudited financial results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on January 25, 2024.
2. The above is an extract of the detailed format of quarterly and nine months ended unaudited financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly and nine months ended unaudited financial results is available on Stock Exchange website (www.bseindia.com / www.nseindia.com) and on Company's website www.autostampings.com

By order of the Board
For **AUTOMOTIVE STAMPINGS AND ASSEMBLIES LIMITED**
Arvind Goel
Chaiman
DIN:02300813

Place : Pune
Date : January 25, 2024

A TATA Enterprise

ARCHIDPLY INDUSTRIES LIMITED

ARCHIDPLY INDUSTRIES LIMITED
CIN: L85110UR1995PLC008627
Regd. Office : Plot No. 7, Sector - 9, Integrated Industrial Estates,Sidcul, Pant Nagar, Udham Singh Nagar, Rudrapur , Uttarakhand 263153
Corporate Office: 2/9, 1st floor, W.H.S. Kirti Nagar, New Delhi - 110015
Ph.: 05944-250270, 011-45642555, **Fax:** 05944-250269,
E-mail: cs@archidply.com, **Website:** www.archidply.com,

Extract of Un-audited Standalone Financial Results For the Quarter and Nine Months Ended December 31, 2023

Amount in Lakhs (except EPS)

Sr. No.	Particulars	Quarter Ended			Nine Months		Year
		Un-Audited 31-Dec-23	Un-Audited 30-Sep-23	Un-Audited 31-Dec-22	Un-Audited 31-Dec-23	Un-Audited 31-Dec-22	Audited 31-Mar-23
1	Total income from operations	10472.08	10908.65	10303.19	31428.05	30158.91	41450.18
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	211.10	392.78	288.93	915.65	1232.86	1651.15
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	211.10	392.78	288.93	915.65	1232.86	1651.15
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	146.44	289.18	222.69	666.44	961.16	1222.59
5	Total Comprehensive Income for the period [Comprising Profit /(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	138.77	278.14	226.45	665.61	972.43	1153.75
6	Paid-up Equity Share Capital (Face Value of Re.1/- each)	1986.50	1986.50	1986.50	1986.50	1986.50	1986.50
7	Earnings Per Share (Face value of Re.10/- each) - (for continuing and discontinued operations) (not annualised) (amount in Rs.)						
	Basic :	0.74	1.46	1.12	3.35	4.84	6.15
	Diluted:	0.74	1.46	1.12	3.35	4.84	6.15

EXTRACT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023

Amount in Lakhs (except EPS)

Sr. No.	Particulars	Quarter Ended			Nine Months		Year
		Un-Audited 31-Dec-23	Un-Audited 30-Sep-23	Un-Audited 31-Dec-22	Un-Audited 31-Dec-23	Un-Audited 31-Dec-22	Audited 31-Mar-23
1	Total income from operations	10472.08	10908.65	10599.42	31428.05	30765.53	42174.92
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	211.10	392.78	300.38	915.65	1243.77	1654.69
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	211.10	392.78	300.38	915.65	1243.77	1654.69
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	146.44	289.18	231.22	666.44	969.12	1225.13
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	138.77	278.14	234.98	665.61	980.38	1156.29
6	Paid-up Equity Share Capital (Face Value of Re.1/- each)	1986.50	1986.50	1986.50	1986.50	1986.50	1986.50
7	Earnings Per Share (Face value of Re.10/- each) - (for continuing and discontinued operations) (not annualised) (amount in Rs.)						
	Basic :	0.74	1.46	1.16	3.35	4.88	6.17
	Diluted:	0.74	1.46	1.16	3.35	4.88	6.17

Notes:
1 The above Standalone & Consolidated un-audited financial results of Archidply Industries Limited ("the Company") have been reviewed by the Audit Committee and taken on record by the Board of Directors of the Company at their meeting held on January 25, 2024. Audit Report of these results as required under Regulation 33 of SEBI (LODR) Regulations, 2015, has been completed by the statutory auditors of the Company.
2 The above unaudited financial results of the company have been prepared in accordance with Indian Accounting Standards (IND AS) prescribed under section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, 2015 as amended.
3 Previous year/period figures has been regrouped/reclassified, wherever necessary to conform to those current year classification.
4 The full format of the results is available on the websites of the stock exchanges (www.bseindia.com & www.nseindia.com) and on the company website (www.archidply.com).

By Order of the Board of Directors
Sd/-
Rajiv Daga
Managing Director
DIN: 01412917

Place : Rudrapur
Date : January 25, 2024

JAYASWAL NECO INDUSTRIES LIMITED

CIN:- L28920MH1972PLC016154
Regd. Office : F-8, MIDC Industrial Area, Hingna Road, Nagpur - 440 016 (India).
E-mail: contact@necoindia.com I Website: www.necoindia.com

(₹ in Lakhs, except per equity share data)

Extract of Statement of Unaudited Financial Results for the Quarter and Nine Months Ended 31st December, 2023

	PARTICULARS	QUARTER ENDED 31.12.2023 UNAUDITED	NINE MONTHS ENDED 31.12.2023 UNAUDITED	QUARTER ENDED 31.12.2022 UNAUDITED
1.	Total Income from Operations	155619	452212	168558
2.	Net Profit for the period (before tax and Exceptional items)	11864	28362	10006
3.	Net Profit for the period before tax (after Exceptional items)	11864	28301	4951
4.	Net Profit for the period after tax (after Exceptional items)	8876	20795	5768
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	8815	20611	5780
6.	Equity Share Capital	97099	97099	97099
7.	Other Equity (excluding Revaluation Reserve as shown in the Audited Balance Sheet)	-	-	-
8.	Earnings Per Share (of Rs.10/- each)			
	a) Basic after Exceptional items (Not Annualised)*	0.91*	2.14*	0.59*
	b) Basic before Exceptional items (Not Annualised)*	0.91*	2.15*	1.11*
	c) Diluted after Exceptional items (Not Annualised)*	0.91*	2.14*	0.59*
	d) Diluted before Exceptional items (Not Annualised)*	0.91*	2.15*	1.11*

Notes : (a) The above is an extract of the detailed format of Quarterly and Nine Months Financial Results filed with the Stock Exchanges on 25th January, 2024 under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Nine Months Financial Results are available on the Stock Exchange websites (www.bseindia.com & www.nseindia.com) and the Company's Website (www.necoindia.com). (b) The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 25th January, 2024. The Statutory Auditors of the Company have carried out a Limited Review of the above results.

For Jayaswal Neco Industries Limited
Arvind Jayaswal
Chairman
DIN : 00249864

PLACE : NAGPUR
DATE : 25th January, 2024

S. E. RAILWAY – TENDER

Tender Notice No. : GSURNC-ENGG-02-2024, Dated 23.01.2024. Tender is invited by Chief Project Manager, S.E.Railway, Ranchi for and on behalf of The President of India for the following work: **Name of work** : Upgradation/Modernisation of infrastructure of existing Goods shed at Namkom. **Tender value** : ₹ 22,61,36,808.05. **Tender Closing date & time** : 10.02.2024 at 11.00 hrs. Tenderers can visit the website **www.ireps.gov.in** for online tendering. E-Tender notice is available on notice board in the office of Divisional Railway Manager (Engg). S.E. Railway, DRM Building, Ranchi-834003.
(PR-1062)

ASSOCIATED ALCOHOLS & BREWERIES LTD.

ASSOCIATED
CIN: L15520MP1989PLC049380
Regd Office: 4th Floor, BPK Star Tower, A.B. Road, Indore - 452008 (M.P.)
E-mail: investorrelations@aabl.in, Website: www.associatedalcohols.com, Ph. 0731-4780400

Extract of Unaudited Financial Results for the Quarter and Nine Months Ended 31st December, 2023 (₹in Lakhs except EPS)

S. No.	Particulars	Quarter Ended 31.12.2023 (Unaudited)	Quarter Ended 31.12.2022 (Unaudited)	Year Ended 31.03.2023 (Audited)
1	Total Income from Operations	19269.43	18589.83	70276.88
2	Net profit / (loss) for the period (before Tax, Exceptional and / or Extraordinary items)	1773.26	1454.21	5548.14
3	Net profit / (loss) for the period Before Tax, (after Exceptional and / or Extraordinary items)	1773.26	1454.21	5548.14
4	Net profit / (loss) for the period after Tax, (after Exceptional and / or Extraordinary items)	1256.81	1080.64	4155.60
5	Total Comprehensive Income for the period [Comprising Profit / (loss) for the period (after Tax) and other Comprehensive Income (after Tax)]	1255.51	1082.32	5237.04
6	Equity Share Capital	1807.92	1807.92	1807.92
7	Reserves (excluding Revaluation Reserves) as shown in the Balance Sheet of previous year			34532.46
8	Earning Per Share (before extraordinary item) (of ₹ 10/- each)			
	Basic:	6.95	5.98	22.99
	Diluted:	6.95	5.98	22.99

Notes :
1. The above is an extract of the detailed format of Standalone Unaudited Financial Results for the Quarter and Nine Months ended 31st December, 2023 filed with Stock Exchange under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulation, 2015. The full formate of the Unaudited Financial Results are available on the website of the Stock Exchanges **www.nseindia.com** and **www.bseindia.com** and on the Company's website i.e. **www.associatedalcohols.com**
2. The above results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 25th January, 2024.
3. The Office of the Director General (DG) of the Competition Commission of India (CCI) conducted a statewide search on 27 October, 2021 on the leading distillers of the state of Madhya Pradesh. In that connection, a search was also conducted in the Company's registered office on the same day to examine the process of supply and sale of the Company's products. During the previous quarter, the Company had received an order from the CCI based on the investigation report of the DG submitted to the CCI alleging cartelisation in the supply of certain products. On challenging the jurisdiction of the CCI on the aforesaid order before the Hon'ble Delhi High Court, the Hon'ble Court directed the Company to raise all its contentions before the CCI. Accordingly, the company has sought necessary clarification from CCI and is in the process of submitting its responses as further sought in the order. Till date CCI has not raised any demand in this matter and the Company doesn't perceive any unfavorable impact.
4. The company has successfully commenced the commercial production of its Ethanol manufacturing facility on 13 January, 2024 at Barwah M.P. In accordance with the provisions of Ind AS-108 Operating Segment, the management has designated the Ethanol business as an additional reporting segment alongside the existing Potable Alcohols segment. The Ethanol business was in the project stage as of 31 December, 2023 and the segment assets and liabilities pertaining to the Ethanol segment as of that date amount to INR 21,550.72 Lakhs and INR 8,515.53 Lakhs respectively.
5. The figures for the previous period / year have been regrouped and reclassified to confirm the classification of the current period, wherever necessary.

For: **Associated Alcohols & Breweries Limited**
Sd/-
Prasann Kumar Kedia, Managing Director
DIN: 00738754

Place : **Indore**
Date : **25.01.2024**

C. R. No. 05

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY BRANCH AT BORIVALI, DINDOSHI COMMERCIAL SUIT NO. 352 OF 2021

BANK OF BARODA
A Public Sector Bank, Constituted Under the Banking Companies (Acquisition & Transfer of undertakings) Act, 1970 Having Head Office at Baroda Bhavan, R C Dutt Road, Alkapuri, Baroda 390007 and on of their Branch Office amongst others at Lokhandwala Complex Branch, 001, Ground Floor, Vashu Precinct, Lokhandwala Road, Andheri (West), Mumbai-400053.)...**Plaintiffs**

Versus

BHANUMATI SOLANKI, Adult Aged 38 years, Sole Proprietress of M/s. Infinity Enterprises, of Mumbai, Indian Inhabitant, carrying on business At Gala No.2, 2nd Floor, Plot No. 292, Navratna Arcade Co-op. Society Ltd., Bazar Marg, Mumbai-400009 and Residing at Room No.15, 1st Floor, D Block, BMC Building, Manji Rathod Road, Mumbai-400009.)...**Defendant**

Take Notice that, this Hon'ble Court will be moved before His Honour Judge Dr. (Smt.) Srishty Neelkanth Presiding in Court Room No.5 On 02.03.2024 at 11.00 a.m in the forenoon by the abovenamed Plaintiff for following reliefs:-

Plaintiff prays:

a) that the Defendant be ordered and decreed to pay to the Plaintiffs sum of **Rs. 5,55,763.95 (Rupees Five Lakhs Fifty Five Thousand Seven Hundred Sixty Three and Paise Ninety Five Only)** (i.e. principal sum of Rs. 5,01,332/- plus uncharged interest amount of Rs. 54,431.95 @11.90% p.a. from 01.04.2018 to 31.10.2018) as on 31.10.2018 under the Vehicle Loan Facility, together with further interest @11.90% per annum, with monthly rest, from the date of filing of the suit till payment and or realization as per the particulars of Claim annexed and marked Exhibit "H" to the Plaint;
b) for costs of the suit; and
c) fo such further and other reliefs as the nature and circumstances of the case may require.

Dated this 12th day of January 2024.

SEAL

Sd/-
For Registrar
City Civil Court,
Gr. Bombay

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NECTAR LOYALTY MANAGEMENT INDIA LIMITED

1.	**Name of Corporate Person**	**Nectar Loyalty Management India Limited**
2.	Date of incorporation of Corporate Person	September 12, 2011
3.	Authority under which Corporate Person is incorporated /registered	Registrar of Companies, Mumbai
4.	Corporate identity number / ~~limited liability identity number~~ of Corporate Person	U74120MH2011PLC221894
5.	Address of the registered Office and Principal office (if any) of Corporate Person	A-503, Holy Plaza CHS Ltd, Noopur Complex Mira Road (E), Near Sheetal Nagar, Thane, Maharashtra-401107
6.	Liquidation commencement date of Corporate Person	**22nd January, 2024**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Mr. Manish Gupta** **Add.:** 207, Suchet Chambers, 1224/5, Bank Street, Near Faiz Road, Karol Bagh, New Delhi- 110005 **E-mail:** liquidation.nectar@gmail.com/manish@rmgcs.com **Contact No.:** +91 92122 21110 **Reg. No.:** IBBI/IPA-002/IP-N00153/2017-18/10400
8.	Last date for submission of claims	**21st February, 2024** (Within 30 days from the liquidation commencement date i.e. 22nd January, 2024)

Notice is hereby given that the **Nectar Loyalty Management India Limited** has commenced voluntary liquidation on **22nd January, 2024** [liquidation commencement date].

The stakeholders of **Nectar Loyalty Management India Limited** are hereby called upon to submit a proof of their claims, on or before **21st February, 2024** (30 days from the liquidation commencement date i.e. 22nd January, 2024) to the liquidator at the address mentioned against item 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
CS Manish Gupta
Liquidator of Nectar Loyalty Management India Limited
IBBI Reg. No: IBBI/IPA-002/IP-N00153/2017-18/10400
AFA valid upto 19.04.2024
E-mail: liquidation.nectar@gmail.com / manish@rmgcs.com
Address: 207, Suchet Chambers, 1224/5, Bank Street, Near Faiz Road, Karol Bagh, New Delhi- 110005

Date: 25.01.2024
Place: New Delhi

ठाण्यात राष्ट्रीय मतदार दिवस उत्साहात साजरा

मतदानाचा हक्क नक्की बजावावा : डॉ. ओक

ठाणे, दि. २५ : प्रतिनिधी

''मतदान हा हक्क असून, तो आवर्जून बजावायला हवा,'' असे मत सुप्रसिद्ध अभिनेते डॉ. गिरीश ओक यांनी व्यक्त केले. राष्ट्रीय मतदान दिनानिमित्ताने जिल्हाधिकारी कार्यालयातील जिल्हा नियोजन समिती सभागृह येथे आयोजित केलेल्या कार्यक्रमात ते प्रमुख पाहुणे म्हणून बोलत होते.

जिल्हाधिकारी अशोक शिनगारे, ज्येष्ठ पत्रकार मिलिंद बल्लाळ, उपजिल्हाधिकारी गोपीनाथ ठोंबरे, उप जिल्हा निवडणूक अधिकारी अर्चना कदम, उपजिल्हाधिकारी रेवती गायकर, जिल्हा विधी प्राधिकरणाचे सचिव ईश्वर सूर्यवंशी, जिल्हा माहिती अधिकारी मनोज सानप, प्राचार्य डॉ. विंदा मांजरमकर, अपंग विकास महासंघ, कल्याणचे अध्यक्ष अशोक भोईर, जिल्हा हाऊसिंग फेडरेशनचे सीताराम राणे, 'ठाणे सिटीझन्स'चे कॅस्बर ऑगस्टीन, 'किन्नर अस्मिता' संस्थेचे सिमरन केणे उपस्थित होते.

■ महाविद्यालयांमध्ये नवमतदार संमेलनाचे प्रक्षेपण
■ माजी आमदार नरेंद्र पवार यांचा पुढाकार

कल्याण, दि. २५ : प्रतिनिधी

भारताला विकसित देश बनविण्यासाठी युवा मतदारांचे, तुमचे मत महत्त्वपूर्ण ठरेल, अशा शब्दांत पंतप्रधान नरेंद्र मोदी यांनी नव मतदारांना आवाहन केले. गुरुवार, दि. २५ जानेवारी रोजी राष्ट्रीय नवमतदार दिनानिमित्त पंतप्रधान मोदी यांनी देशभरातील ५० लाख नवमतदारांशी नवमतदाता संमेलनाच्या माध्यमातून संवाद साधला.

कल्याणचे माजी आमदार नरेंद्र पवार यांच्या पुढाकाराने टिटवाळा, बल्याणी येथील दुबे कॉलेज व कल्याणातील ॲचिवर्स कॉलेजमध्ये या 'नमो नवमतदाता संमेलन' कार्यक्रमाचे थेट प्रक्षेपण आयोजित करण्यात आले होते. यामध्ये या दोन्ही महाविद्यालयातील नवमतदार युवकांनी उत्स्फूर्त सहभाग घेतला होता. शुक्रवारी भारत देश आपला ७५ वा प्रजासत्ताक दिन साजरा करीत आहे. येणारी पुढील २५ वर्षे ही तुमच्यासोबत, देशासाठी अतिशय महत्त्वपूर्ण असणार आहेत, तुमचे एक मत भारताला जगातील तिसऱ्या क्रमांकाची अर्थव्यवस्था बनवेल, तुमचे एक मत आणि देशाच्या विकासाची दिशा, या दोन्ही गोष्टी एकमेकांशी जोडलेल्या असल्याचे त्यांनी यावेळी सांगितले.

ॲचिवर्स कॉलेजचे डॉ. महेश भिवंडीकर, दुबे कॉलेजचे प्रमुख राहुल दुबे, भाजप मोहने टिटवाळा मंडल अध्यक्ष शक्तिवान भोईर, युवा मोर्चा जिल्हा सरचिटणीस संदीप रतन पाटील, रिमेश कोनकर, अध्यक्ष शशिकांत पाटील, सौरभ गणत्रा, किरण चौधरी, प्रमोद घरत, युवा मोर्चा जिल्हा उपाध्यक्ष युवा मोर्चा शैलेंद्र देशपांडे उपस्थित होते.

जिल्ह्यात १ लाख, २८ हजार मतदार वगळले

ठाणे, दि. २५ : प्रतिनिधी

लोकसभा आणि विधानसभा निवडणुकीचे पडघम वाजू लागले आहेत. २०२४ ची अंतिम मतदार यादी बुधवार, दि. २४ जानेवारी रोजी जिल्हाधिकारी तथा जिल्हा निवडणूक अधिकारी अशोक शिनगारे यांनी जाहीर केली. भटके, विमुक्त वंचित समाज घटकांचा समावेश केल्याने १८ विधानसभा क्षेत्रात अंतिम मतदार यादीत एकूण ६३ लाख, ९२ हजार, ५२० मतदार आहेत. यात नव मतदारांचा टक्का लक्षणीय वाढला असला तरी एकूण १ लाख, २८ हजार मतदार वगळण्यात आले आहेत. तेव्हा निवडणुकीच्या दृष्टीने संपूर्ण सज्जता असल्याची माहिती शिनगारे यांनी पत्रकार परिषदेत दिली.

ठाणे जिल्हाची लोकसंख्या आजघडीला एक कोटी, दहा लाख आहे. एकूण मतदार संख्या ६३ लाख, ९२ हजार, ५२० इतकी आहे. यात ३४ लाख, ४९ हजार, ५७७ पुरुष तर २९ लाख, ४१ हजार, ७१५ स्त्री मतदार आहेत. १३१ तृतीयपंथीय मतदार आहेत. यामध्ये भटक्या व विमुक्त जमातीच्या ३८४ मतदारांची तसेच कातकरी, वनवासी समूहाची अंतिम मतदार यादीत नोंद केल्याने एकूण २७ हजार, ४६३ मतदार यावेळी मतदानाचा हक्क बजावणार आहेत. या मतदार यादीत १८ ते १९ वयोगटातील ६९ हजार, ७२० तर २० ते २९ वयोगटात १० लाख, २३ हजार, ४२ असे एकूण १० लाख, ९२ हजार युवा मतदार आहेत. दरम्यान, ४७ हजार, ७०९ मृत मतदारांची नावे, ४ हजार ३०९ दुबार मतदार, ९८ हजार ६५७ स्थलांतरीत मतदार, छायाचित्र समान नोंदणी असलेले ४८ हजार, ३५४ तसेच लोकसंख्या शास्त्रीयदृष्ट्या समान नोंदणी असलेले ९ हजार, १९ व इतर ३२९ मतदार असे एकूण १ लाख, २८ हजार, ४४७ मतदारांची नावे यादीतून वगळण्यात आल्याची माहिती ठाणे जिल्हाधिकारी अशोक शिनगारे यांनी दिली.

भिवंडी पालिकेत राष्ट्रीय मतदार दिन साजरा

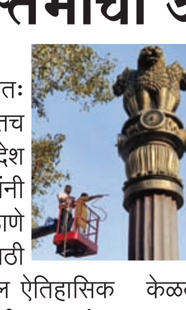
भिवंडी, दि. २५ : प्रतिनिधी

राष्ट्रीय मतदार दिन म्हणून गुरुवार, दि. २५ जानेवारी हा दिवस साजरा केला जातो. यानिमित्ताने भिवंडी निजामपूर महापालिका मुख्यालयात तसेच प्रभाग समिती स्तरावर वेगवेगळ्या कार्यक्रमांचे आयोजन करण्यात आले होते. निवडणूक स्वीप कार्यक्रमांर्गत मुख्यालयात आयोजित करण्यात आलेल्या कार्यक्रमात अतिरिक्त आयुक्त संजय हिरवाडे यांनी उपस्थित कर्मचाऱ्यांना राष्ट्रीय मतदार दिनाचे, मतदानाचे महत्त्व विशद करून राष्ट्रीय मतदार दिनाची शपथ दिली.

पालिका अतिरिक्त आयुक्त विठ्ठल डाके, निवडणूक उपायुक्त दीपक झिंजाड, शहर अभियंता सुरेश भट, निवडणूक साहाय्यक आयुक्त नितीन पाटील, जनसंपर्क अधिकारी मिलिंद पळसुले, कर मूल्यांकन विभाग प्रमुख गिरीश घोष्टेकर, सुनील झळके उपस्थित होते.

अशोक स्तंभाची आ. केळकर यांनी केली स्वच्छता

ठाणे, दि. २५ : प्रतिनिधी



स्वच्छता मोहीम ही स्वतःपासून सुरू केली तरी निश्चितच उपयोगी ठरते. हा उपदेश आमदार संजय केळकर यांनी अंमलात आणला आहे. ठाणे शहर प्रदूषणमुक्त करण्यासाठी आ. केळकर यांनी ठाण्यातील ऐतिहासिक अशोक स्तंभ आणि परिसरातील स्वातंत्र्य प्रतिकृतीची गुरुवारी स्वतः पुढाकार घेऊन स्वच्छता केली.

ठाणे शहरातील कोर्ट नाका येथे ऐतिहासिक अशोक स्तंभाची दुरवस्था झाली होती. त्यानंतर अनेक वर्ष कोर्ट नाक्यावर अशोक स्तंभ नव्हता. अखेर आ. केळकर यांच्या प्रयत्नातून दि. २० सप्टेंबर, २०१९ रोजी कोर्ट नाका येथे नवा अशोक स्तंभ उभारण्यात आला आहे. संविधान प्रतिमा व स्वातंत्र्य सेनानी यांची प्रतिकृती देखील कोर्ट नाका परिसरात उभारण्यात आल्या आहेत. वॉटर फ्रेन्च्या गाडीवर उभे राहून आ. केळकर यांनी अशोक स्तंभाची स्वच्छता केली. याप्रसंगी माजी नगरसेवक संतोष साळवी, विशाल वाघ, नीलेश कोळी आदींसह भाजप कार्यकर्ते उपस्थित होते.

'पितांबरी देवभक्ती जय श्रीराम उपासना अगरबत्ती'चे लोकार्पण

ठाणे, दि. २५ : प्रतिनिधी

श्री रामलला मूर्तीच्या प्राणप्रतिष्ठापनेचे औचित्य साधून गावदेवी मैदान येथे दि. २० ते दि. २२ जानेवारी रोजी आयोजित करण्यात आलेल्या तीन दिवसीय 'रामायण महोत्सवात रविवार, दि. २१ जानेवारी रोजी पितांबरीचे नवीन उत्पादन 'देवभक्ती जय श्रीराम उपासना मसाला अगरबत्ती'चे लोकार्पण करण्यात आले.

गुरुदेव विद्यावाचस्पती डॉ. शंकर अभ्यंकर, 'पितांबरी'चे व्यवस्थापकीय संचालक रवींद्र प्रभुदेसाई, 'लाईफ इन्श्युरन्स कॉन्फरन्स ऑफ इंडिया'चे विद्याधर सहस्रबुद्धे, 'टीजेएसबी बँके'चे अध्यक्ष शरद गांगल, एसएमसी समूहाच्या मेहता, 'सृजन प्रतिष्ठान'च्या अध्यक्ष नैना सहस्रबुद्धे, माजी खासदार विनय सहस्रबुद्धे, भाजप प्रवक्ते सुजय पत्की आदी मान्यवर उपस्थित होते. दरम्यान, चापबाण हाती घेतलेली प्रभू श्रीरामाची भव्य मूर्ती मान्यवरांना भेट म्हणून देण्यात आली. गेली ३४ वर्षे अभिनव आणि गुणवत्तापूर्ण उत्पादनांची निर्मिती करणाऱ्या 'पितांबरी प्रॉडक्ट्स प्रा. लि.' या कंपनीने अध्यात्मिक क्षेत्रातील जाणकारांच्या मदतीने 'देवभक्ती जय श्रीराम उपासना मसाला अगरबत्ती'ची निर्मिती केली आहे.

भगवान विष्णूला आवडणाऱ्या फुलांमध्ये स्वर्गीय सुगंध असणारा 'पारिजात' आहे. पारिजात हे फूल समुद्र मंथनातून निघालेल्या चौदा रत्नांपैकी एक आहे, असे म्हटले जाते. या फुलाचा सुगंध विष्णूचा अवतार असणाऱ्या प्रभू श्रीरामाला प्रिय आहे. म्हणूनच पारिजात फुलाचा सुगंध आणि श्रीरामाला प्रिय अन्य घटकांचा वापर करून 'पितांबरी देवभक्ती जय श्रीराम उपासना अगरबत्ती' तयार केली आहे.

'पितांबरी देवभक्ती जय श्रीराम उपासना मसाला अगरबत्ती' लावून प्रभू श्रीरामांना प्रसन्न करण्याची संधी आहे. अधिक माहितीसाठी ज्योतिषाचार्य संतोष जोशी – ९९२०३८३९९५ यांच्याशी संपर्क साधावा, असे आवाहन करण्यात आले आहे.

८० लाखांचा अफगाणी चरस जप्त

ठाणे : पालघर वरून व्हाया ठाणे मुंबईकडे अंमलीपदार्थ चरस विक्रीसाठी जाणाऱ्या मच्छिमाराला गुन्हे शाखा युनिट ५ च्या पथकाने सापळा रचून माजिवडा जंक्शनजवळ अटक केली. अभय परशुराम पागधरे (वय. ४३) असे या मच्छिमाराचे नाव आहे. त्याच्याकडून ८० लाख, ८२ हजार रुपये किमतीचा ८ किलो, ८२ ग्राम चरस, मोबाईल व रोख रक्कम हस्तगत करण्यात आली आहे.

आरोपी अभय पागधरे याने चरस अंमली पदार्थ नेण्यासाठी मोठी शक्कल लढविली होती. चरस स्टारबक्सची पॅकिंग करून तो मुंबईकडे निघाला होता. या पॅकिंगवर अफगाण असे लिहिलेले आढळले. या पॅकिंगमुळे कुणालाही संशय येऊ नये म्हणून त्याने अफगाण असे लिहिले होते. हे पॅकिंग

आरोपीने स्वतः बनविले की, त्या कंपनीकडून घेतले, याबाबत चौकशी सुरू असल्याची माहिती पोलीस उपायुक्त शिवराज पाटील यांनी पत्रकार परिषदेत दिली.